

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 7
(IB)-530(PB)/2017

IN THE MATTER OF:

State Bank of India

.... Petitioner/Applicant

Vs.

Bhushan Energy Limited

.... Respondent

Order under Section 7 of Insolvency and Bankruptcy Code, 2016 (CIRP)

Order delivered on 14.03.2023

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL MODE AND VC)

PRESENT:

For the Applicant : Adv. Gautam Bajaj

For the Respondent : Adv. Ranjana Roy Gawai, Adv. Vasudha Sen,
Adv. Aditya Pandey, Trideep Pais

ORDER

CA-950/2018, CA-2705/2019

Mr. Trideep Pais, Ld. Counsel for R-6 appeared through VC. None appeared for the Applicant. Due to poor audio and video connectivity from the side of Ld. Counsel for R-6, we are unable to hear him. Even the other counsels who appeared physically are also unable to hear him. The counsels who are present physically seek time to complete the pleadings. At request, list the matter again on 25.04.2023 for physical hearing.

-Sd/-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-Sd/-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

14.03.2023
Lalit Verma